

(b) the border which has not so far been demarcated; and

(c) when the entire border with Pakistan is expected to be fully demarcated?

The Minister of External Affairs (Shri Swaran Singh): (a) Demarcation by the placement of boundary pillars has been completed on the:—

(i) 184 miles out of 550 miles of the Tripura-East Pakistan boundary; and

(ii) 1079 miles out of 1349 miles of West Bengal-East Pakistan boundary.

(b) Demarcation has not yet been completed on the Tripura-East Pakistan border at:—

(i) The Tripura-Sylhet Sub-sector.

(ii) The Tripura-Chittagong/Chittagong Hill Tract Sub-sector

(iii) The Tripura-Noakhali Sub-sector for about 22 miles.

(c) West Bengal-East Pakistan boundary at:

(i) Berubari

(ii) Hili

(iii) Boundary along the rivers Mahannanda, Boroung and Karatoa

(iv) Boundary along the rivers Hankar Khal and Baikhari Khal.

It is difficult to predict a firm date for the completion of the demarcation of the entire border but work is progressing.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREATENED AGITATION FOR PUNJABI SUBA

Shri Surendra Pal Singh (Bulandshahr): I call the attention of the

Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“Master Tara Singh's threatened agitation for Punjabi Suba and the Prime Minister's meeting with Sant Fateh Singh.

The Minister of Home Affairs (Shri Nanda): Sir, I made a request to you that at this juncture, I may be just allowed to lay on the Table of the House a copy of the record—note of the Prime Minister's talks with Sant Fateh Singh on August 7th and 8th. Any further question may be deferred at this stage.

Mr. Speaker: Should I hold it over?

Shri Nanda: Yes, Sir.

Mr. Speaker: How long would he require? Would he intimate to me?

Shri Nanda: Yes, Sir.

Mr. Speaker: The calling attention notice is held over.

RE. MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

Mr. Speaker: I have received notice of an adjournment motion by Shri S. M. Banerjee, Shri Madhu Limaye, Shri Warior...

Shri Vasudevan Nair (Ambalapuruzha): I am sorry to interrupt you, Sir. We had given a calling attention notice about a matter which is entirely in the hands of the Central Government and there is no technical ground on which you can reject it. I am referring to the indefinite fast by Shri A. K. Gopalan and others in the Kerala Jail. May I say, Sir, that acceptance of a short notice question depends on the minister.

Mr. Speaker: There is one trouble, firstly, I would ask the hon. member to remember that I have requested so many times and he ought not to have